

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 1552
ANSWERED ON 12/03/2025

PENDING PROJECTS IN THE STATE OF TAMIL NADU

1552. Shri P. Wilson

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of pending projects in the State of Tamil Nadu, funds allocated, anticipated completion timeline and reason for delay in completion including Chennai to Bangalore expressway and any new projects sanctioned;
- (b) whether any proposal is in place to remove toll fee plaza and introducing one time one toll pass, if so, provide details and anticipated timeline for implementation; and
- (c) whether any audit has been undertaken to analyze the amount invested, amount realized in the toll plaza across the country, any steps taken to reduce toll fee or close the plaza where amount has been realized by concessionaire and NHAI?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

(a) The government through Ministry of Road Transport & Highways (MoRT&H) is primarily responsible for development and maintenance of National Highways (NHs).

48 numbers of works amounting to Rs. 38,359.25 crores over a length of 1,046.84 km are ongoing in Tamil Nadu State. These works are targeted for completion in phased manner by February, 2027. The completion of the works are delayed mainly due to delays in land acquisition, forest clearance, utility shifting, borrow area approvals, abnormal rainfalls, NGT orders for not working in rainy season, poor planning & resources mobilization by the contractors etc.

Government allocates funds for NHs State/ UT/ agency-wise and not project/NH-wise. Details of funds allocated and expenditure incurred towards development of NHs in the state of Tamil Nadu during last three years and current financial year are as under:

Financial year	Allocation (Rs. in Crore)	Expenditure (Rs. in Crore)
2021-22	4,305	4,305
2022-23	8,230	8,230
2023-24	9,925	9,925

2024-25 (till 31.01.2025)	7,076	6,735
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(b) No, Sir. There is no such proposal in place.

(c) User fee is collected for the use of any section of National Highway, in accordance with the provisions of the NH Fee Rules.

As per the provision of National Highways Fee (Determination of Rates and Collection) Rules, 2008, the fee as notified as per Concession Agreement shall be leviable till the end of the concession period and after the concession period is over, the fee shall be collected by the Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of National Highway Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually.

In respect of a public funded project, the fee leviable shall continue to be collected in perpetuity for such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with these rules.

In case of BOT Projects, after the end of Concession period, the Toll Plaza is handed over to Government and thereafter the user fee is collected by the Government through its implementing Agencies.

Further, the user fee at fee plazas on National Highways is collected in perpetuity.

Thus, the need to audit fee plazas with respect to the amount invested and the amount realized, to reduce or close the fee plaza does not arise.
